

cement, however, permits have been issued to 6,155 applicants out of 6,516 applicants referred to in part (c) of the answer above, in the following order of percentage on the basis of the departmental assessment:

(i) upto 25%	186
(ii) 26 to 50%	808
(iii) 51 to 75%	1,279
(iv) 76 to 100%	3,882
	6,155

(e) The Delhi Administration is taking necessary steps to obtain additional allocation of cement in addition to the normal quota allotted to the Union Territory of Delhi to cope with the increasing demand.

(f) After processing the objections filed by the interested persons in accordance with the land Acquisition Act, 1894, each case will be considered on its merit in the light of the grounds advanced. The intention of the plot-holders to construct and complete the building on the plots within the stipulated time will be given due consideration if cogent proof of the intention being *bona fide* and his capacity to build is given at the time of examining the objections.

Delhi Rent Control Act

2051. **Shri Shiv Charan Gupta:** Will the Minister of Home Affairs be pleased to state:

(a) the number of cases pending in Delhi Courts on 31st December, 1964 under the Delhi Rent Control Act;

(b) the number of cases which relate to areas notified as slum area under Slum Clearance and Improvement Act;

(c) the number of cases which are over 6 months old, 1 year old, 2 years old and more than 3 years old; and

(d) the steps proposed to be taken by Government regarding disposal of these cases in the light of Slum

Clearance and Improvement (Amendment) Act, 1964?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):
(a) 5154.

(b) No separate records are maintained.

(c) More than one year old, but less than two years 1323
More than two years 779

Figures for six months old cases and more than three years old cases are not separately available.

(d) The slum Areas (Improvement and Clearance) Amendment Act, 1964 has no effect on pending cases. As such, the question of taking any steps in this regard does not arise.

केन्द्रीय पुस्तक उत्पादन कार्यालय

2052. **श्री सरजू पाण्डेय :** क्या शिक्षा मंत्री 18 नवम्बर, 1964 के तारंकित प्रश्न संख्या 153 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय पुस्तक उत्पादन कार्यालय की स्थापना के सम्बन्ध में अब तक क्या प्रगति हुई है; और

(ख) क्या इस सम्बन्ध में योजना आयोग ने अपनी स्वीकृति दे दी है ?

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त बर्शन) : (क) और (ख). प्रामाणिक रचनाओं के हिन्दी तथा अन्य भारतीय भाषाओं में निर्माण, अनुवाद और प्रकाशन की वर्तमान योजनाओं को चौथी पंचवर्षीय आयोजना में और अधिक रकम नियत करके जारी रखने का प्रस्ताव है। इस योजना को इस समय की तरह ही विश्व-विद्यालयों, शिक्षा संस्थाओं, प्राइवेट प्रकाशकों आदि के सहयोग से कार्यान्वित किया जाता रहे अथवा इसके लिए अलग से एक पुस्तक प्रकाशन ब्यूरो स्थापित किया जाये, इस प्रश्न पर, चौथी पंचवर्षीय आयोजना